

[Shri Sitaram Kesri]

of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1981, and do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1981, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): Sir, I beg to move:

"That this House concurs in the Recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of

the Lok Sabha for the term ending on the 30th April, 1981, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

The question was put and the motion was adopted

RE. PRIVILEGE MOTION AGAINST LAW AND MANAGEMENT HOUSE, GHAZIABAD

श्री लाडली मोहन निगम (मध्य प्रदेश):
उपसभापति जी, मेरा एक छोटा सा प्वाइंट ऑफ ऑर्डर है। मैं आपके जरिये से वित्त मंत्री जी का ध्यान एक बात की ओर आकर्षित करना चाहता हूँ। फाइनेंस बिल अभी मंत्री जी पेश करने जा रहे हैं। राज्य सभा जब इस पर वोट पूरी कर लेगी उसके बाद यह बिल बनकर वापस उस सदन में जायेगा और फिर राष्ट्रपति की मोहर लगने के लिये चला जाता है। उसके बाद ही मैं समझता हूँ और आप भी इस राय के होंगे, परम्परा ही नहीं बल्कि कानून है उसके बाद कोई बिल बिल की शक्ल में आ सकता है...

SHRI R. R. MORARKA (Rajasthan):
Act of Bill?

श्री लाडली मोहन निगम: ऐक्ट की शक्ल में आ सकता है। मैं एक बहुत बड़ी बेईमानी जो इस समय चल रही है उसकी तरफ ध्यान दिलाना चाहता हूँ। मेरे पास एक किताब है जो ला एंड मैनेजमेंट हाउस नई बस्ती गाजियाबाद ने छपी है। जहाँ तक मुझे सूचना है कि वित्त मंत्रीजी ने फाइनेंस बिल को 31 जुलाई को वहाँ पर पेश किया। यह पुस्तिका 30 जुलाई को छपकर बाजार में आ गई। इसके अन्दर, फाइनेंस बिल के जो सेक्ड अमेंडमेंट के सारे पार्ट्स हैं वे सब संशोधन जो लोक सभा ने पारित किये हैं। मैं सिर्फ आपसे जानना चाहता हूँ कि बिना राज्य सभा तथा लोक सभा के पास हुए कोई बिल क्या बाजार में छप सकता है और अगर छप सकता है तो क्या इससे इस

सदन या उस सदन की गरिमा का हनन नहीं है? और अगर यह हनन है तो मैनिंग्लता-पूर्वक निवेदन करंगा और खासकर वित्त मंत्री से कि क्या इस पब्लिकेशन के खिलाफ (Interruptions)

इसमें लिखा है मैं पढ़ दूँ :

"amendments to the Finance (No. 2) Bill 1980, as passed in Lok Sabha, have been fully incorporated."

लोकसभा में एक तारीख को पास हुआ है, 30 जुलाई को यह छप जाता है। इसको आप क्या कहेंगे, यह मैं आपसे जानना चाहता हूँ और इस वास्ते मैं कह रहा हूँ कि....

SHRI NARASINGHA PRASAD NANDA (Orissa): It is a very important question.

श्री लाडली मोहन निगम : इसमें एक चीज और भी है ...

श्री उपसभापति : स्पष्ट हो गई है आपकी बात ।

SHRI NARASINGHA PRASAD NANDA: It is a serious matter if it is correct.

श्री लाडली मोहन निगम : इसके पेज 36 पर यह ऐक्ट की शकल में पास किया हुआ अगर छप रहा है तो इस पर मैं आपकी व्यवस्था चाहता हूँ ।

"As amended by the Finance (No. 2) Act of 1980."

MR. DEPUTY CHAIRMAN: You have made your point.

श्री लाडली मोहन निगम : अगर आपकी इजाजत हो तो मैं इसे सदन के पटल पर रखना चाहता हूँ। इसमें पेज 36 पर लिखा है...

श्री उपसभापति : ठीक है आपकी बात स्पष्ट हो गई ।

श्री लाडली मोहन निगम : मैं आपसे एक ही बात चाहता हूँ। इस सदन की गरिमा

पर बारबार हिन्दुस्तान के पैसे वाले लोग पैसे के दल पर अपनी दादागिरी करके जो चाहते हैं सदन के बारे में कह देते हैं छाप देते हैं। लेकिन अगर कोई ऐसी चीज छपे जो ऐक्ट ही नहीं बना और उसको बाजार में पेश करें तो इस तरह से क्या यह हमारी अवमानना नहीं है, दूसरे सदन की अवमानना नहीं है? मैं बहुत ही विनम्रता से वित्त मंत्री जी से निवेदन करूंगा कि क्या आप इस मामले को सदन की प्रिविलेज कमेटी के पास भेजने की कोशिश करेंगे; अगर आपकी इजाजत हो तो मैं इस मामले को प्रिविलेज की शकल में पेश कर सकता हूँ

SHRI SANKAR GHOSE (West Bengal): Sir, this is a serious matter because, till the House approves it and the Presidential sanction is there, to represent to the country that an Act has been passed will amount to a breach of privilege. Therefore, looking into this matter one finds defaults on two counts: The Rajya Sabha has not returned the Bill, and the President has not assented. Without that, an impression cannot be given that an Act has been passed. I hope the Finance Minister will look into it because he should also be very much concerned about it.

SHRI NARASINGHA PRASAD NANDA: Sir, this is a very serious matter.

MR. DEPUTY CHAIRMAN: You please take your seat. You have raised it already.

SHRI NARASINGHA PRASAD NANDA: Sir, the point is this.

MR. DEPUTY CHAIRMAN: Mr. Nanda please take your seat. Yet us hear the Minister. (Interruptions) Let us hear the Minister.

SHRI M. KALYANASUNDARAM: (Tamil Nadu): The Finance Minister can do his part. But, you as the Deputy Chairman...

MR. DEPUTY CHAIRMAN: I will go through that.

SHRI M. KALYANASUNDARAM: This is a matter concerning...

MR. DEPUTY CHAIRMAN: I have heard it.

SHRI M. KALYANASUNDARAM: ...the privileges of the House.

SHRI NARASINGHA PRASAD NANDA: It is a very important matter.

MR. DEPUTY CHAIRMAN: When the matter comes before the House, we shall discuss it.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): The Minister is here. He wants to reply to your point. Why are you wasting the time?

SHRI NARASINGHA PRASAD NANDA: It is a serious act of impropriety.

SHRI SITA RAM KESRI: That is all right. Let us hear the Finance Minister first.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): There is no need for any instance of breach of privilege. There is no need that there should be a written motion. Any Member in this House can bring it to the notice of the Chair.

MR. DEPUTY CHAIRMAN: But I have not allowed the motion. I have not allowed that point to be raised as a privilege issue. That has not been allowed. He raised a point of order.

AN HON. MEMBER: How can you say that?

MR. DEPUTY CHAIRMAN: He has raised a point of order.

SHRI M. KALYANASUNDARAM: Because the Members have raised it,

let the Finance Minister, in his own way...

MR. DEPUTY CHAIRMAN: Please allow him to say.

SHRI R. VENKATARAMAN: Mr. Deputy Chairman, Sir, *ex facie* the publication looks to be wrong because the Finance Bill was adopted by the Lok Sabha on the 31st, and according to the hon. Member's version, the book says that the Finance Bill, as adopted by the Lok Sabha on the 30th...

AN HON. MEMBER: The book was published on the 30th.

SHRI R. VENKATARAMAN: That is what I say. I am just supporting what you say. Now, this is a matter where there is an obvious error on the face. Sir, the question is whether it is a matter of privilege or whether any other action is open. I am entirely in the hands of this House. If the House would like to take it up, I have no objection. But if the House wants me to examine it in consultation with the Law Ministry, I am willing to do it. It is for the Chair to decide.

(Interruptions)

MR. DEPUTY CHAIRMAN: Now, the Finance Bill.

THE FINANCE (NO. 2) BILL, 1980

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to move—

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1980-81, as passed by the Lok Sabha, be taken into consideration."

Sir, the Finance Bill has been before the hon. Members for nearly seven weeks. During the general debate on the Budget, hon. Members made valuable suggestions for the improvement of the provisions of the Bill. A number of useful suggestions were also received from members of the public, chambers of commerce, other trade and professional associations and economists. I am grateful to hon. Members and to all others who have made such constructive